

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P No. 04/2013

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th September 2017, 10.30 A.M

Name of the Company	Abhyudya Trading Ltd. & Anr. -Vs- Jatia Cotton Mills Ltd. & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Ratnesh Kr. Rai, Adv
Anurag Basu, Adv.
Srinjay Bhattacharya, Adv } L.R. of
R-5
11/9/17

2) Reetokarata Mitra, Adv.
Saumabho Ghosh, Adv.
Ayan De, Adv
Payal Saha, Adv } For the
Petitioners
P. Saha
11/9/17

3) Pramit Kr. Ray, Ssr. Adv & Barr-at-Law
Dhiren Sharma, Adv
Rajib Mullick, Adv
S. Sarkar, Adv
Rakesh Sarkar, Adv
Indradeep Basu, Adv } Respondent No. 4
Rakesh Sarkar
11/9/17

11.09.2017 – C.P. No. 04 / 2013 I.A. No. 342 / KB / 2017 – Abhyudya Trading Ltd. & Anr. – Versus – Tatia Cotton Mills Ltd. & Ors.

ORDER

Ld. Lawyers on behalf of the Petitioner as well as Respondent Nos. 4, 5 are present and remaining Respondents are absent without any steps.

The present Respondent submitted that they have filed an appeal before the N.C.L.A.T against the impugned order dated 11.07.2017, which is pending for disposal.

In view of the pendency of appeal case is adjourned.

Fixed on 30.10.2017.

Sd/-
(MANORAMA KUMARI)
MEMBER (J)